

ACT No. XV OF 1921.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 29th  
September, 1921.)

An Act further to amend the Indian Post  
Office Act, 1898.

VI of 1898. WHEREAS it is expedient further to amend the  
Indian Post Office Act, 1898; It is hereby  
enacted as follows :—

1. This Act may be called the Indian Post Office Short title.  
(Amendment) Act, 1921.

VI of 1898. 2. In section 24 of the Indian Post Office Act, Amendment  
1898 (hereinafter referred to as the said Act), the of section 24,  
third proviso shall be omitted. Act VI of  
1898.

3. After section 24 of the said Act, the following Insertion of a  
section shall be inserted, namely :— new section  
24-A in Act  
VI of 1898.

“ 24A. The Governor General in Council may, Power to  
by general or special order, empower any officer Of deliver such  
the Post Office, specified in such order to deliver any articles to  
postal article, received from beyond the limits of Customs  
British India and suspected to contain anything liable authority.  
to duty, to such Customs authority as may be specified  
in the said order, and such Customs authority shall  
deal with such article in accordance with the pro-  
visions of the Sea Customs Act, 1878, or of any other  
law for the time being in force.”

VIII of 1878. 4. In section 67 of the said Act, after the words Amendment  
“this Act,” the words “or of any other Act for the of section 67,  
time being in force” shall be inserted. Act VI of  
1898.